

ITEM NO.9

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 8098/2024

(Arising out of impugned final judgment and order dated 28-07-2023
in ITA No. 208/2023 passed by the High Court Of Delhi At New Delhi)

THE PR. COMMISSIONER OF INCOME TAX 7

Petitioner(s)

VERSUS

YAKULT DANONE INDIA PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.66138/2024-CONDONATION OF DELAY
IN FILING and IA No.66137/2024-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

Date : 05-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. N Venkataraman, ASG
Ms Nisha Bagchi, Sr. Adv.
Mrt. Raman Yadav, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 Leave granted.
- 3 Tag with Civil Appeal No 132 of 2016.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR